

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. PISATI INDIRA REDDY

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: indiraramayogi@gmail.com and others

...Applicants

VERSUS

1. UNION OF INDIA

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 others

..... Respondents

COUNTER AFFIDAVIT FILED BY THE 7TH RESPONDENT

Date-16-09-2022

H. C

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

COUNSEL FOR 7TH RESPONDENTS

Cell-9841277216

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It is certified that all the documents contained in the above annexure are true copies.

Date: 13.05.2022

For M/s. Yadadri Stone Crusher


Proprietor

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL BOUTHERN ZONE
BENCH AT CHENNAI

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Pedda Amberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No: 9391013054

Mail: indiraramayogi@gmail.com

2. Akiti Nikhil Kumar Reddy

S/o Akiti Rama Krishna Reddy

Age About 26 years, H.No.2-6

Chinna Ravirala, Abdullapurmet Mandal

Rangareddy Dist, Telangana-501505

Mobile No. 9666905777

Mail: advsravan@gmail.com

...Applicants

VERSUS

1. Union of India

Rep. by its Secretary Union Ministry of Environment, Forest & CC

Indira Paryavaran Bhavan New Delhi-110003

Phone: 011 24695262, 24695265

Mail: secy-moef@nic.in

2. State Environment Impact Assessment Authority

Rep. by its Member Secretary

A-3, Paryavaran Bhavan

Sanath Nagar Industrial Estate

Sanat Nagar, Hyderabad-500018

Mail: ms-tspcb@telangana.gov.in

Mobile: 04023887600

3. State of Telangana

Rep. by its Director of Mines Department

Secretariat, Hyderabad-500022

Mail: dir-mines@telangana.gov.in,

secy-mines@telangana.gov.in,

Mobile No: 04023221766.

4. Telangana State Pollution Control Board

Rep. By its Member Secretary,

A-3, Paryavaran Bhavan

Sanath Nagar Industrial Estate Sanat Nagar,

Hyderabad-500018.

Mail: ms-tspcb@telangana.gov.in

Mobile: 04023887600

For M/s. Yadadri Stone Crusher
Proprietor

5. District Collector

District Collector Office, Rangareddy District
Lakadikapool, Hyderabad, Telangana-500004
Mail: collector_rra@telangana.gov.in
Ph: 040-23235642, 23234774

6. District Collector

District Collector Office,
YadadriBhuvanagiri District
Bhuvanagiri, Telangana
Mail: collector-ydr@telangana.gov.in
Ph: 040-23235642, 23234774

7. Yadadri Stone Crusher

Sy.No. 260, Bandaraviryal
Rep. by its Owner: Buddidha Manish Reddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Mobile :9848573399
Telangana- 500070,

S. B.N.R Sand Manufacturing Unit

Sy No. 248, 268, Banda Raviryal
Rep. by its Owner: BudidhaNandhareddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399

9. Sri Renuka Rock sand Metal Industry

Sy No. 253, Banda Raviryal
Rep. by its Owner: P.Naveen Kumar
H,No-3-5-574, Flat No -402
Himayat Nagar, Hyderabad
Telangana-500029
Mobile :9391190763.

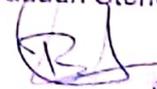
10. Sai Rohit Metal Indsutries

Sy No. 253, Bandaraviryal
Rep. by its Owner: Malakondaiah
Plot No-267/A, Road No-78Jubilee Hills,
Hyderabad-33. Mobile:9866416632 .

11. Tirumala Rock Sand Manufacturing Unit & Mine,

Rep. by its Owner: BudidhiNandha Reddy
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399,

For M/s. Yadadri Stone Crusher



Proprietor

12. KRC Infra Projects Mine & Stone Crusher

Sy No 268, Bandaraviryal
Rep. by its Owner Smt. K. Swathi,
H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony
ESI, Hyderabad-500038.

13. Padmavathi Metal Industry

Sy.No. 268, Bandaraviryal
Rep. by its Owner: P.Haveen Kumar
H.No-3-5-574, Flat No -402 Himayat Nagar,
Hyderabad-500029 Mobile :9391190763

14. Sai baba Metal Industry

Sy No. 268, Bandaraviryal
Rep. by its Owner: PyarasaniBalraju
H.No 13-11-316, Tarnaka, Hyderabad-500007
Mobile: 9866099293

15. Sai Vikas Stone crushing Industries

Sy No. 56,57,58,64, Deshmukhi
Rep. by its Owner: Ch. Surya Narayana
Survey Number 56,57,64
Deshmukhi, B.Pochampalle Mandal
Yadadri-Bhuvanagiri District
Telangana,508284

16. Sri Venkata Vhiva Metal Industry

Sy No. 77, 56.64, Deshmukhi
Rep. by its Owner: Guduru Narender Reddy
H.No 1-5-577, Road No-3
New Maruthi Nagar Kothapet, Hyderabad
Telangana, 500060 Mobile:9396751166

17. Super Fine Sand Hyderabad Pvt Ltd (Mines)

Sy No. 80,81,82,84, Deshmukhi Village
Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201
Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,
Dilsukhnagar, Hyderabad Telangana, 500060
Mobile: 9100145605,

18. Veltech Constructions (Hot Mix Plant)

Rep. by its Owner: Jayasimha Reddy,
Sy No. 203P, Saddupally Village
Abdullapurmet Mandal
Ranga Reddy District, 501505. Mobile:9959899988.

19. S.V Constructions (B.Raghuma Reddy Constructions)

Rep. by its Owner: G.Shekar Reddy
Sy No. 202,203,Saddupally Village,
Abdullapurmet Mandal Ranga reddy District
Telangana ,501505.Mobile:9949266499.

For M/s. Yadadri Stone Crusher

Proprietor

20. Ambica Infra Company

Rep. by its Owner, Sy No. 206, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana ,501505

21. Mayank Infra Company

Rep. by its Owner Mail: Not available
Saddupally Village, Sy No. 207
Abdullapurmet Mandal
Ranga Reddy District-501505

22. P. N. Constructions (Ganesh Constructions)

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505 .

23. S.P.R. Constructions ,Rep. by its Owner

Sy No. 208, Saddupally village Mail: Not available
Abdullapurmetmandal,Ranga Reddy District
Telangana ,501505 .

24. K.Chandrashekar Hot Mix plant

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505.

25. Venkatesh Hot Mix Plant ,Rep. by its Owner,

Sy No. 207, Saddupally village
Abdullapurmetmandal. Ranga Reddy District
Telangana ,501505

26. Sri Guduru Narender reddy

Sy No. 73 Deshmukhi
Rep. by its Owner: Guduru Narender Reddy,
H.No 1-5-577, Road No-3
New MaruthiNagar,Kothapet,
Hyderabad ,Telangana-500060.
Mobile:9396751166

27. Alluri estates Pvt Ltd

Rep. by its Owner
Deshmukhi village
BhudanPochampalli Mandal YadadriBhuvanagiriDist
Telangana-501512 .

28. PSK Infrastructures and Projects Private Limited

Hot Mix Plant in Sy.No.79 Desmukhi village
Rep. by its Owner/ Incharge :P.Prasad
H.No 8-2-248/1/7/51, Panjagutta Telangana,
Hyderabad 500082 Mobile :7799443232

For M/s. Yadadri Stone Crusher

Proprietor

29. Nagarjuna Hytech Constructions

Hot Mix Plant In Survey Number 78, Desmukhi Village
Rep. by its Owner: K.Janga Reddy
H.No 17-1-391/5/577, Singareni Colony,
Saidabad, Hyderabad, Telangana-500059
Phone No. 040-24076639 .

30. M/s Rock Crushing India Pvt Ltd.

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy District.
PIN:501505,

31. Shona Engineers (Mine)

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy 501505.

32. B.N.R. Stone Crushers (Mine)

Rep. by. Budida Nanda Reddy
Sy.No. 268, ChinnaRavirala,
Sahab Nagar Kalan, Hayat Nagar
Plot No.464,465, Vanastalipuram
Hyderabad, Telangana-500070
Mobile No. 9848573399.

33. Uday Stone Crushing Pvt Ltd

Sy.No.293/1, Banda Ravirala village
Abdullapurmet Mandal, RangareddyDist
Telangana-501505

... Respondents

COUNTER AFFIDAVIT FILED BY THE 7thRESPONDENT

I, Buddidha Manish Reddy

Rep by its Proprietor **M/s Yadadri Stone Crusher** Plot No-464,465,
Saheb Nagar Kalan, Hayathnagar Vanasthalipuram Ranga Reddy District
Telangana-500079.do hereby solemnly and sincerely affirms and make
oath and state as follows:

1. I am the 7th Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.

For M/s. Yadadri Stone Crusher

Proprietor

3. With regard to the averments made in paragraphs 1& 2 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide Order No.122/TSPCB/CFE/RRD/RO-RR-I/HO/2021,dt:24-08-2021 (**Annexure-1**) issued Consent for Establishment (CFE) to Respondent for stone crusher in Sy.No.260 of Bandaraviryala Vg., The Respondent established the stone crusher in in Sy.No.260 of Bandaraviryala Vg., and operating the stone crusher with Consent Order No.210523495136, dated : 29-12-2021 (**Annexure-2**) valid **upto30-11-2031** issued by the Member Secretary, TSPCB.
5. With regard to the averments made in paragraph 4 & 5 of the affidavit is not related to this respondent and hence there are no remarks.
6. With regard averments made in paragraph 6(1)(i) of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide Order No.122/TSPCB/CFE/RRD/RO-RR-I/HO/2021, dt:24-08-2021 issued Consent for Establishment (CFE) to Respondent for stone crusher in Sy.No.260 of Bandaraviryala Vg., The Respondent established the stone crusher in in Sy.No.260 of Bandaraviryala Vg., and operating the stone crusher with Consent Order No.210523495136, dt:29-12-2021 valid **upto30-11-2031** issued by the Member Secretary, TSPCB.
7. It is submitted that the Inspector of Factories vide License No.103506, dt:19-01-2022 (**Annexure-3**) issued license to the factory to the Respondent. It is further submitted that the Deputy Director of Mines & Geology, Hyderabad granted the Mineral Dealer Registration License

For M/s. Yadadri Stone Crusher


Proprietor

No.MDL9300042 on 02-12-2021(**Annexure-4**) from 02-12-2021 to 01-12-2026 to M/s.Yadadri Stone Crusher.

8. With regard to the averments made in paragraph 7 to 11 of the affidavit is not related to this respondent and hence there are no remarks

9. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii)a Senior Officer from the State Level Impact Assessment Authority (SEIAA) - Telangana, (iii)a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv)a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and(v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows;-

6. Observations of the Joint Committee (As per TOR):

i. The Number of such units operating in those areas:

It is humbly submitted that the total number of units in the mining zone are as given below:

a. Number of Stone crushing Units: 14 (Rangareddydistrict) + 3 (YadadriBhuvanagiri district)

For M/s. Yadadri Stone Crusher

Proprietor

b. Number of Hot mix plants: 9 (Ranga reddy district) +2 (YadadriBhuvanagiri district)

c. Number of Quarries-24 (Rangareddydistrict)+7 (YadadriBhuvanagiri district)

ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:

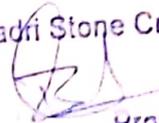
It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).

For M/s. Yadadri Stone Crusher

 Proprietor

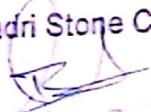
- TSPCB has issued closure orders to one stone crushing unit (Annexure B).
- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

iv. **Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:**

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

- *Three tier green belt around the units and along the approach road needs to be improved.*
- *The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.*
- *Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.*

V. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:

For M/s. Yadadri Stone Crusher

 Proprietor

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

vi. Whether the ambient air quality in that area is in conformity with the standard provided:

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

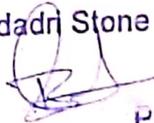
vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the mitigating measures to be taken by them to avoid air, water as well as sound pollution?

a) Cement Concrete/Bitumen top road needs to be constructed from stone crushing units to main road.

b) Three tier plantation along the transportation road needs to be provided

c) Wind breaking walls/Green net needs to be provided either side of the petitioner Ashramam to reduce the dust emission due to transportation.

d) Engaging of separate vehicle for regular water sprinkling along the transportation road.

For M/s. Yadadri Stone Crusher

Proprietor

e) All the transportation vehicles need to be provided Tarpaulin cover during transportation.

f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate funding shall be earmarked to implement the environmental protection measures.

h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.

viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:

The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (Annexure-F). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of

For M/s. Yadadr Stone Crusher

Proprietor

compensation that has to be realized from such persons who are violating the norms:

The Joint Committee has visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

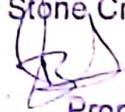
10. It is submitted that the TSPCB have filed the report before this Hon'ble Tribunal 30-4-2022 page No. 7 & 8 read as follows,

R7 M/s. Yadadri Stone Crusher, Sy.No.260AA/2, 260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A, Banda Raviryala, Abdullapurmet(M), Rangareddy District

The crusher has obtained CFO of the Board vide order dated 29.12.2021 for Rcbo Sand 4,000 TPM, 20mm Stone Chips 30,000 TPM, 12mm Stone Chips 20,000 TPM & 16mm Stone Chips - 5,000 TPM which is valid upto 30.11.2031.

1. The Stone Crusher has provided covers to the conveyors for dust emission control.

For M/s. Yadadri Stone Crusher



Proprietor

2. The crusher has not provided water meter to assess the water consumption.
3. The Stone Crusher has covered the crusher and vibrating screens.
4. The Stone Crusher has covered vibratory screen with MS Sheets.
5. The Stone Crusher has provided elevated MS dust bunker to store the stone dust and metal.
6. The Stone Crusher has covered the dust conveyors with MS Sheets.
7. The Stone Crusher has provided wind breaking walls along the boundary.
8. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
9. The crusher has developed green belt around the crusher.

During the review of the unit by the Task Force Committee on 16.12.2021, industry has obtained the CFE and was under establishment stage. The industry was directed to start operations only after obtaining CFO of the Board. The industry obtained CFO of the Board on 29.12.2021 and after providing all the control systems have started the operations. It is submitted that this respondent comply all the Directions issued by the TSPCB.

11. It is submitted that this respondent is complying with all the directions issued by the PSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

12. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

For M/s. Yadadri Stone Crusher

Proprietor

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Hyderabad
on this the 13th day of May , 2022
and signed his name in my presence.

BEFORE ME

Advocate

VERIFICATION

I Buddidha Manish Reddy 7th respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13th day of May 2022 at Hyderabad.

For M/s. Yadadri Stone Crusher

Proprietor

DEPONENT

	TELANGANA STATE POLLUTION CONTROL BOARD Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018 Phone : 040-23887500
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CONSENT ORDER FOR ESTABLISHMENT - ORANGE CATEGORY

Order No. 122/TSPCB/CFE/RRD/RO-RR-I/HO/2021

Date: 24.08.2021

Sub:	TSPCB – CFE – M/s. Yadadri Stone Crusher, Sy.No.260AA/2, 260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A, Banda Raviryala, Abdullapurmet (M), Rangareddy District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.
Ref:	1. Application for CFE dt. 04.08.2021 (Application No. 3045940). 2. RO's verification report dt: 17.08.2021. 3. CFE-CFO Committee Meeting held on 21.08.2021.

1. M/s. Yadadri Stone Crusher, submitted application vide reference 1st cited, seeking Consent for Establishment (CFE) to set up stone crusher, with production capacity as mentioned below, with proposed project cost of Rs. 325 Lakh.

S. No.	Name of the Products	Capacity (TPM)
1	Robo Sand	4000
2	20 mm Stone Chips	30000
3	12 mm Stone Chips	20000
4	16 mm Stone Chips	5000

2. As per the application, the above activity is to be located at Sy.No.260AA/2, 260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A, Banda Raviryala, Abdullapurmet (M), Rangareddy District in an area of 3.27 Acres.
3. The above site was inspected by the Environmental Engineer, T.S. Pollution Control Board, Regional Office, RR-I on 08.05.2021 and observed that the industry is surrounded by:
- North: Approach Road;
South: Open land;
East: Open land;
West: Open land.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer and after examining in the CFE-CFO Committee meeting held on 21.08.2021, hereby issues CONSENT FOR ESTABLISHMENT to the industry under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products as mentioned at Para (1) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

Sd/-
MEMBER SECRETARY

To
M/s. Yadadri Stone Crusher, Sy.No.260AA/2,
260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A,
Banda Raviryala, Abdullapurmet (M),
Rangareddy District.

// T.C.F.B.O.//

Vesreddy
Senior Environmental Engineer

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Air pollution Control equipments to record energy consumed.
3. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
8. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
9. This order is valid for a period of 5 years from the date of Issue.

SCHEDULE - BWater:

1. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following:

S.No	Purpose	Quantity (KLD)
1	Water Sprinkling	8.0
2	Gardening / Irrigation	1.0
3	Domestic	1.0
Total		10.0 KLD

2. The maximum waste water generation shall not exceed the following:

S.No	Source	Quantity	Disposal
1	Domestic	0.8 KLD	Septic tank followed by soak pit.

3. The industry shall provide separate flow meters to record water consumption for sprinkling to control air pollution and for domestic purposes.

Air:

4. The industry shall comply with the following:

S.No.	Source of Pollution	Control equipment
1	Fugitive emissions	Water sprinkling system, cladding to conveyor belts and to the vibrating screen and dust Bunker for the storage of Dust.

5. The suspended particulate matter measured between 3 m and 10 m from any process equipment of a stone crushing unit shall not exceed 600 mg/m³.
6. Industry shall provide wind breaking wall of at least 20 feet height towards habitation.
7. Industry shall take following air pollution control measures:
- Provide water sprinklers at various points to control dust emissions.
 - Provide cladding to vibrating screen and conveyors.
 - Provide elevated bunker to collect stone dust.
 - To develop greenbelt of 5 m width around the boundary and in vacant places in the premises.
8. The industry shall carryout water sprinkling at the time of un-loading and loading of material from / in the truck / tipper. The water shall be sprayed in the form of mist using suitable motor.
9. The drop height of the material shall be minimized during loading and unloading operations.
10. Periodical cleaning of nozzles of water sprinklers shall be carried out to avoid choking.

Solid / Hazardous waste:

11. The industry shall comply with the following:

S.No	Description	Method of Disposal
1.	Stone dust	Shall be sent to outside vendors.

12. The industry shall provide elevated closed bunker for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks by bringing below the bunker.
13. The dust accumulated in the crushing area shall be collected and disposed regularly.

Other conditions:

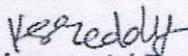
14. The proponent shall construct BT / metal roads within the premises and from quarry to crusher. The approach road to the crusher shall be properly maintained with regular water sprinkling for dust suppression.
15. The proponent shall carryout regular cleaning and wetting of the ground within the premises.
16. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
17. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.

18. The industry shall comply with all the directions issued by the Board from time to time.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of environment protection.
21. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-
MEMBER SECRETARY

To
M/s. Yadadri Stone Crusher, Sy.No.260AA/2,
260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A,
Banda Raviryala, Abdullapurmet (M),
Rangareddy District.

// T.C.F.B.O.//


Senior Environmental Engineer



CONSENT ORDER (FRESH)
ORANGE CATEGORY

Consent Order No: 210523495136

DI.29.12.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorization under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under M/s. Yadadri Stone Crusher, Sy.No.260, BandaRaviryala, Abdullapurmet(M), RangareddyDistrict (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.8	Septic tank followed by soak pit.

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

Sl. No	Product	Capacity
1	Robo Sand	4000 TPM
2	20 mm Stone Chips	30000 TPM
3	12 mm Stone Chips	20000 TPM
4	16 mm Stone Chips	5000 TPM

This order is subject to the provision of 'the Acts' and the Rules and amendments made there under and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This Consent order is valid for a period upto the 30th November,2031.

Sd/-
MEMBER SECRETARY

To
M/s. Yadadri Stone Crusher Sy.No.260,
BandaRaviryala, Abdullapurmet(M),
RangareddyDistrict

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://lspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFE order dt. 24.08.2021 Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFE order dt. . 24.08.2021 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 10.0 KLD

Sl.No	Purpose	Quantity
1	Water Sprinkling	8.0
2	Gardening / Irrigation	1.0
3	Domestic	1.0
	Total	10.0 KLD

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).
The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.
Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).
4. The industry has paid consent fee of Rs 29,200 /- for one year period.
5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

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6. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
7. The industry shall maintain cladding to the vibrating screen so as to arrest the dust emission
8. The industry shall maintain cladding to the conveyor belts.
9. The industry shall maintain elevated closed bunker for collection of dust.
10. The industry shall maintain metal roads for the ease of the movement of vehicles.
11. The industry shall maintain wind breaking walls to prevent dust spreading to the surrounding areas.
12. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
13. The industry shall maintain water meters at borewell to assess the raw water consumption.
14. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
15. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
16. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
17. The industry shall take necessary measures to control fugitive emissions.
18. The industry shall take all precautionary and safety measures during process operations.
19. The industry shall comply with all the directions issued by the Board from time to time.
20. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
21. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
22. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
23. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-
MEMBER SECRETARY

To
M/s. Yadadri Stone Crusher Sy.No.260,
BandaRaviryala, Abdullapurmet(M),
RangareddyDistrict.

///T.C.F.B.O///

Subhina

✓ SENIOR ENVIRONMENTAL ENGINEER (FAC)

A 3



GOVERNMENT OF TELANGANA

FORM NO. 4

Prescribed under Rule 4 (4)

Licence to work a Factory

1. Registration Number	103506
2. Application Number	SML0060582110628CFO
3. Full Name of Factory	YADADRI STONE CRUSHER
4. Full Address / Location of Factory	SY NO : 260AA/2, 260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A, 260AA1, BANDARAVIRYAL, Banda Raviryal, Abdullapurmet, Rangareddy - 501505
5. Full Postal Address for Communications relating to the Factory	plot no : 464,465,vanesthalipuram,Sahebnagar Kalan,Hayathnagar,Rangareddy,0
6. Maximum Horse Power installed Regular / Standby	950 HP
7. Maximum Number of Workers to be Employed	10
8. Full Name and Residential Address of the Occupier and his Position in the Company / Firm / Government factory / Local Fund factory	BUDIDHI MANISH REDDY 17-1-386/1/88, KESHAVA NAGAR, Champapet, Saroornagar, Rangareddy, Telangana - 500079

Licence is hereby granted to the factory at 3 above for the premises stated at 4 above for use as a factory within the limits stated in 6, and 7 above subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall be valid until it has been duly cancelled.

Date : 19/01/2022

Signature valid



Note:

1) This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <https://sfactories.cgg.gov.in/> by furnishing the registration certificate number mentioned in the certificate.



GOVERNMENT OF TELANGANA
DEPUTY DIRECTOR OF MINES & GEOLOGY, HYDERABAD
FORM - D
MINERAL DEALER LICENCE
(UNDER RULE - 2000)

A4 24

Application No : MDL9300042



Date:02.12.2021

Mineral Dealer Licence is hereby granted to **Yadadri Stone Crusher** of **Rough Stone, Road Metal, Building Stone, Manufactured Sand** from his/their Mineral Dealer survey No **260/Part**, o/e. **1.890** (Ha) in **BandaRaviryal** village of **Abdullapurmet** Mandal of **RANGAREDDY** District.

subject to the following terms & conditions and Mineral Dealer Details:

1. Name of the Dealer is **Yadadri Stone Crusher**
2. Father's Name /Application Type is **FIRM**
3. Profession of the Dealer is **Proprietor**
4. Mineral Dealer Licence is granted for **Processing, Storing, Selling, Trading**
5. Minerals/Ore will be purchased/procured from
6. Payment of Application fee & Security deposit Transaction No. is **A158801**
7. The Mineral Dealer Licence is valid from this day **02.12.2021** and shall expire on **01.12.2026**.
8. Address of Applicant is **P.No.464, 465, Prashanthnagar, Vanastalipuram, BaghHayathnagar (Village), Hayathnagar (Mandal), RANGAREDDY (District)**.
9. Date of Application for this Registration is **16.11.2021**

M. Venkateswarlu

Granted By.

Name : **M. Venkateswarlu**

Designation : **Deputy Director of Mines & Geolo**

Office : **HYDERABAD**

Note : This is a Digitally Signed Certificate, doesn't require physical signature.